

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI**

**ORDER SHEET OF THE HEARING ON 1<sup>st</sup> MAY, 2024, 10:30 A.M.**

**IA (IBC)/30/GB/2024  
In CP (IB)/7/GB/2023**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao  
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

In the Matter of	M/s Jalan Sales Corporation (OC) Vs M/s Sree Bajrang Infracon Pvt. Ltd. (CD)
Under Section	U/s 9 of IBC, 2016

For Petitioner (s) : Mr. U. K. Kalita, RP in person

For Respondent (s) : Mr. R. Dubaey, Adv.

**ORDER**

**IA (IBC)/30/GB/2024**

Ld. RP Mr. U. K. Kalita appears in person. Respondents/ Suspended Board is represented by Ld. Counsel Mr. R. Dubaey. It is brought to notice by Ld. RP that still he is not getting the desired co-operation from the Respondents and required documents/details have not been provided to him.

Ld. Counsel for the Respondents attribute some financial issues which resulted into non-payment to their Chartered Accountant and thereby not getting the financial statements and books from him, which has delayed compliance on their part. He states that now the issue has been resolved and therefore undertakes that the required details/information shall be provided to RP before the next date of hearing and is agreeable to face consequences in case of any non-compliance.

As per his request, list the matter on **09.05.2024** for reporting compliance and further action as may be deemed appropriate.

Sd/-  
**Satya Ranjan Prasad**  
**Member (Technical)**

Sd/-  
**H.V. Subba Rao**  
**Member (Judicial)**